

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 83, 84 & 85 of 2012

Dated: 18th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Reliance Infrastructure Ltd. ...Appellant (s)

Versus

**Maharashtra Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Ms. Anjali Chandurkar
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy Ranganadhan
Ms. Richa Bharadwaja for R.1

ORDER

The learned counsel for the parties have finished their arguments. The learned counsel for the Appellant is directed to file her Written Submissions by tomorrow after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file his respective Written Submissions on or before 22.02.2013 after serving copy on the other side.

Judgment is Reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**